

In the National Company Law Tribunal, Jaipur

Item No. 106

CP No. (IB)-74/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Anand Kumar Gupta

.....Applicant/Petitioners

VS.

Adelson Pharma Pvt. Ltd.

.....Respondent

Order delivered on 13.11.2019

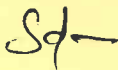
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Mudit Manohar, Adv.

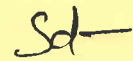
For Respondent(s) : Chitransh Mathur, Adv. for Susshil Daga,
Adv.

ORDER

Heard the submissions made by the counsel for the Financial Creditor as well as proxy counsel for the Corporate Debtor. Proxy counsel for the Corporate Debtor has expressed the difficulty that arguing counsel will not be able to attend the Tribunal today due to some unexpected pressing engagement and therefore sought time in the matter. Post the matter to 22.11.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**